



## **NHRC holds discussion on Sports and Athlete Rights**

NHRC, India, organised an open house discussion in hybrid mode on 'Sports and Human Rights: Safeguarding the Rights and Well-being of Sportspersons' at its premises in New Delhi. Chairing the discussion, Acting Chairperson, Vijaya Bharathi Sayani said that maintaining human values is the hallmark of a sportsperson's spirit. Therefore, respecting the human rights of the sportspersons and ensuring protection thereof through an institutionalised mechanism is necessary for better performance of the country's talent in sports.

## Harassment of Divyang pensioners

# NHRC seeks ATR from Keonjhar DM

PNS ■ KEONJHAR

The National Human Rights Commission (NHRC) has issued a notice to the Keonjhar district Collector on the harassment faced physically-challenged persons in getting their pension.

The NHRC passed the order taking cognizance of a petition filed by lawyer and hu-

man rights activist Radhakanta Tripathy.

The petitioner has drawn the attention of the commission towards a very disturbing video that went viral on social media in which a destitute 74-year-old tribal woman named Pathuri Dehury, is seen crawling for two kilometre to reach the Raisun panchayat under Telkoi block in

Keonjhar district to collect her pension.

The petitioner mentioned another disabled person named Madhav Jamuda, a resident of Kuladera village under Khuntapada facing similar problem due to lack of assistance from the government officials, which is a violation of human rights and fundamental rights

Tripathy has requested the commission to ask the concerned authorities to ensure pension at their doorstep, and also arrange wheelchairs to the physically challenged victims.

The NHRC asked the Keonjhar Collector to ensure the needful action and submit the action taken report to the commission within four weeks.

## Poor amenities in Bhadrak Consumer Forum

### NHRC asks dist Collector to submit ATR

**PNS ■ BHUBANESWAR**

**T**he National Human Rights Commission (NHRC) has issued notice to the District Magistrate, Bhadrak district on the issue of lack of toilets and other basic amenities in the District Consumer Forum.

Acting on a petition filed by advocate and rights activist Radhakanta Tripathy, the NHRC passed the order.

Tripathy raised concerns about the pathetic condition of the public amenities in the Bhadrak District Consumer Forum, which lacks basic infrastructure such as hygienic

toilets, potable drinking water and a clear entrance due to encroachment by illegal vendors.

The petition stated the court's dilapidated condition, poor accessibility, and lack of public awareness violating the human rights of the 15 lakh residents and justice-seeking consumers of the district.

Tripathy requested intervention of the Commission to improve the situation. He also requested the Commission to ask the concerned public authorities to address the issue on top priority.

The NHRC asked the district Collector to ensure the needful action and submit the action taken report to the Commission within four weeks.